

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
(Office of the Registrar General, at Srinagar)  
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**Subject : Resumption of practice as an Advocate.**

**NOTIFICATION**

No: 2612 of 2025/RG/LP Dated: 19/8/2025

It is hereby notified that Shri Vinod Kumar Sharma S/o Shri Hans Raj Sharma R/o Mill Area Ward No.9, Tehsil R. S. Pura, District Jammu bearing Certificate of Enrollment No. 673/88 dated 24.11.1988, who had voluntarily suspended his practice as an Advocate is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

**By Order.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
High Court-Main Wing, Srinagar

No: 44447-56/RG/LP Dated: 19/8/2025 (4) 

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Jammu.
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri Vinod Kumar Sharma S/o Shri Hans Raj Sharma R/o Mill Area Ward No.9, Tehsil R. S. Pura, District Jammu.  
A/P H. No.3-P, Channi Himmat, Tehsil & District Jammu for information.

  
(Additional Registrar (L.P.))  
(4) 